

NATIONAL COMPANY LAW APPELLANT TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.379 OF 2020

In the matter of:

Shareholder M/s JP Engineers Pvt Ltd.

Appellant

Vs

Sumit Bansal & Ors.

Respondent

Mr. P. Nagesh, Advocate for appellant.

Mr. Abhishek Garg, Advocate for R1.

Mr. A.K. Vali, Advocate for R2.

ORDER

16.07.2020- Parties are directed to file written submissions not more than three pages alongwith convenient compilation positively by 23rd July, 2020. Parties are also directed to supply copy of the written submissions alongwith convenient compilation to the opposite party. It is made clear that no adjournment will be allowed. Let the appeal be fixed on **27th July, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Mr. V.P. Singh)
Member (Technical)

Bm/nn